

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/269/2014  
WITH  
MISC. APPLICATION NO. 291/271/2014**

**DATE OF ORDER:** 04.07.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Hori Lal Jatav son of Shri Lakhua Jatav, aged about 28 years,  
R/o Village & Post Dhauraeta, Tehsil Mandrail, District Karauli.

....Applicant

Mr. C.B. Sharma, counsel for applicant.

**VERSUS**

1. Union of India through Chairman, Ministry of Railway (Railway Board) Rail Bhawan, New Delhi.
2. General Manager, Southern Railway, Chennai – 600008.
3. Dy. Chief Personnel Officer, Railway Recruitment Cell, Southern Railway, Chennai-600008.
4. Assistant Personnel Officer, Railway Recruitment Cell, Southern Railway, Chennai – 600008.

....Respondents

Mr. Anupam Agarwal, counsel for respondents.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

Shri Anupam Agarwal, learned counsel for the respondents, at the very outset, while referring to clause 18.0 of the Employment Notice No. 02/2007 (Annexure R-1/1), has raised a preliminary objection with regard to maintainability of the present Original Application and argued that this Bench of the Tribunal has got no territorial jurisdiction to entertain the

same. In support of his argument, he has placed reliance upon a judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (O.A. No. 291/547/2017 – decided on 03.01.2019).

2. Clause 18.0 of the Employment Notice No. 02/2007 is reproduced here as under:

“18.0 For any legal action arising out of this employment notice, the jurisdiction shall be under the Hon’ble Central Administrative Tribunal/Madras Bench or Hon’ble Central Administrative Tribunal/Ernakulam Bench.”

3. In view of the judgment in **Hariom Meena’s** case (supra), we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)**  
**ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)**  
**JUDICIAL MEMBER**